

©

കേരള സർക്കാർ
Government of Kerala
2018



Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI
Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 മേയ് 29 29th May 2018 1193 ഇടവം 15 15th Idavam 1193 1940 ജ്യേഷ്ഠം 8 8th Jyaishta 1940	നമ്പർ No. } 22
----------------------	---	---	-------------------

PART I

Notifications and Orders issued by the Government

Karotte, Karimba, Mannarkkad, Palakkad, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said Industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said Industrial Dispute be referred for adjudication to the Industrial Tribunal Palakkad. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

‘Whether the denial of employment of Sri Thomas, by Sri Job, owner of the rubber estate is justifiable? If not what relief he is entitled to get?’

(3)

G. O. (Rt.) No. 496/2018/LBR.

Thiruvananthapuram, 26th April 2018.

Whereas, the Government are of opinion that an industrial dispute exists between Sri Aboobaker, Pattathil House, Punoor, Narikkuni P. O., Kozhikode (Owner Lunchion Restaurant, Adivaram, Thamarasseri, Kozhikode) and the workman of the above referred establishment Sri V. N. Chandran, Room No. 14, Sangaman Shopping Complex, Engappuzha, Puthuppadi-673 586 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

‘Whether the termination of employment of Sri V. N. Chandran, Chief Cook of Lunchion Restaurant, Adivaram, Thamarassery, Kozhikode by the Employer Sri P. Aboobacker is justifiable? If not, what relief he is entitled to?’

(4)

G. O. (Rt.) No. 501/2018/LBR.

Thiruvananthapuram, 27th April 2018.

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, PACL Public Ltd., 7th Floor, Gopaladas Bhavan, 28, Barakhamba Road, New Delhi and the workman of the above referred establishment represented by the General Secretary, Kozhikode Vanijya Vyavasaya Mazdoor Sangham (B. M. S.) B. M. S. Jilla Karyalayam, Kallai Road, Kozhikode-673 002, in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10 (1) (c) of the industrial disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said Industrial Dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

Whether the closure of branch and denial of employment to workers of Kozhikode Branch, by the Management of PACL Public Ltd., New Delhi is justifiable or not? If not, what relief they are entitled to?

By order of the Governor,
SONIA WASHINGTON,
Deputy Secretary.

നിയമ വകുപ്പ്
നിയമ (എച്ച്)
വിജ്ഞാപനം

(1)

നമ്പർ 22448/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2018 ഏപ്രിൽ 23.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള സർക്കാർ, ശ്രീ. പ്രിൻസ് ലൂക്കോസ്, അഡ്വക്കേറ്റ്, ഒറ്റതെയിൽ ഹൗസ്, പെരുമ്പൈക്കാട് പി. ഒ., കോട്ടയം-686 016 എന്നയാളെ കേരള സംസ്ഥാനത്തെ മുഴുവൻ പ്രദേശത്തേക്ക് 13-5-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷക്കാലയളവിലേക്ക് നോട്ടറിയാക്കി (രജിസ്റ്റർ നമ്പർ 2/2013/KTM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

(2)

നമ്പർ 23619/എച്ച്3/2017/നിയമം.

തിരുവനന്തപുരം, 2018 ഏപ്രിൽ 23.

1952-ലെ നോട്ടറീസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറീസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള സർക്കാർ, ശ്രീ. ജോസ് ചെറിയാൻ മുരിക്കൻ, അഡ്വക്കേറ്റ്, മുരിക്കുമുട്ടിൽ ഹൗസ്, സിൽവർ ജൂബിലി നഗർ, വടവാതുർ പി. ഒ., കോട്ടയം-686 010 എന്നയാളെ കോട്ടയം റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട കോട്ടയം താലൂക്ക് പ്രദേശത്തേക്ക് 28-5-2018-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചുവർഷ കാലയളവിലേക്ക് നോട്ടറിയാക്കി (രജിസ്റ്റർ നമ്പർ 6/2013/KTM) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻപ്രകാരം,
ബി. ജി. ഹരീന്ദ്രനാഥ്,
നിയമ സെക്രട്ടറി.